

(18)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No. 830/97

Date of Order : 26.8.97

BETWEEN :

D.R.Srinivas

.. Applicant.

AND

Govt. of India, rep. by its
Personnel Officer, Dept. of Atomic Energy,
Nuclear Fuel Complex, ECIL post,
Hyderabad - 500 062.

.. Respondent.

Counsel for the Applicant

.. Mr.M.V.Rajaram

Counsel for the Respondent

.. Mr.V.Rajeswara Rao

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

O R D E R

X Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) X

None for the applicant. Mr.V.Rajeswara Rao,
learned standing counsel for the respondents.

This OA is posted today in view of the letter dated 25.8.97 of the learned counsel for the respondents. The applicant in this OA was considered for the post of Junior Operator Trainee (Chemical Plant Operator) without insisting his sponsorship by ^{the} Employment Exchange. It is now stated in the letter dt. 25.8.97 that the applicant did not qualify the written test even ^{under} the relaxed standard.

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3. In view of the above submission the OA is dismissed as per the interim order dt. 11.7.97. No costs.


(B.S. JAI PARAMESHWAR)
Member (Judl.)

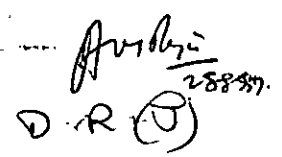

(R. RANGARAJAN)
Member (Admn.)

26 897

Dated: 26th August, 1997

(Dictated in Open Court)

sd


D.R. (V) 28837

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Copy to:

1. The Personnel Officer, Dept. of Atomic Energy, Nuclear Fuel Complex, ECIL Post, Hyderabad.
2. One copy to Mr. M.V. Rajaram, Advocate, CAT, Hyderabad.
3. One copy to Mr. V. Rajeswara Rao, Advocate, CAT, Hyderabad.
4. One copy to D.R(A), CAT, Hyderabad.
5. One duplicate copy.

YLKR

26/9/97
TYPED BY
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④
CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R.R. GARGAN : M (A)

AND

THE HON'BLE SHRI B.S. JAI P. R. MEGHNAIR:
(M) (J)

Dated: 26/8/97

ORDER/JUDGEMENT

M.A/R.A/C.A.NO.

in

P.A.NO. 830/97

Admitted and Interim Directions
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLKR

II Court

